

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4352

ANSWERED ON:06.09.2012

LAND REFORMS ACT

Gaddigoudar Shri P.C.

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether it has come to the notice of the Government that Agro based industries including multinational companies are to be considered as Ryots in accordance with the proposed amendments to Land Reforms Act;
- (b) if so, whether Ryots Associations have opposed the proposed amendments;
- (c) if so, the reasons/justifications thereof; and
- (d) the likely impact of the same after implementation?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) to (d): Land and its management is a State subject which falls within the exclusive legislative and administrative jurisdiction of the respective States as provided under Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. Various States have their own Land Reforms Acts. This Department has no information whether any Ryot Association has opposed proposed amendments to any State Land Reforms Act. However, with a view to look into various issues related to Land Reforms, a ?Committee on State Agrarian Relations and the Unfinished Task in Land Reforms? was constituted under the Chairmanship of Minister of Rural Development vide Resolution dated 9.1.2008. The terms of reference of the Committee, inter-alia, included in-depth review of the issues related to land ceiling programme/tenancy etc. The Committee has submitted its Report, and has made recommendations on various aspects of Land Reforms. The Report of the Committee is to be placed before the National Council for Land Reforms constituted under the Chairmanship of the Prime Minister for its consideration and directions. However, it has been decided that the recommendations of the Committee may be examined by an appropriate Committee of Secretaries (CoS) before these are placed for consideration of the ?National Council for Land Reforms?. Accordingly, the recommendations have been examined by the CoS. Now, further action on the recommendations would be taken as per decision of the National Council for Land Reforms.